

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.30/2026

LAL JI

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA. NO. 14795/2026 AND IA. NO. 14803/2026 ARE LISTED UNDER THIS ITEM]

IA No. 14795/2026 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015
(IA No. 14803/2026 - GRANT OF BAIL)

Date : 24-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Mr. Ankit, Adv.
Ms. KM Deepshikha, Adv.
Mr. D. Verma, Adv.
Mr. Hanish Kumar, Adv.
Mr. Shankar Prajapati, Adv.
Mr. Anil Kumar, AOR

For Respondent(s) : Mr. Garvesh Kabra, AOR
Mrs. Nikita Kabra Jaju, Adv.
Mrs. Pooja Kabra, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Aditya Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Let counter affidavit be filed within four weeks. Rejoinder thereto, if any, be filed before the next date of hearing.
2. List on 31.08.2026.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)